

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI



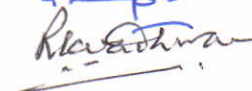
C. P. NO. 121(ND)2016
CA. NO.

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2016**


NAME OF THE COMPANY: M/s. SRS Ltd.

SECTION OF THE COMPANIES ACT: 74 (2)

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Baljit Kapur	DEPOSITOR	Self	
2.	Pram Kapur	"	Baljit Kapur	
3.	Raj Kumar Wadhawan	"	Self	

ORDER

Ld. Counsel for the petitioner submits that they are filing the revised proposal for scheduling the repayment during the course of the day. Two objectors are present in Court. They have prayed that being Senior citizens, expeditious steps be recommended for liquidating their liability. List this case for further consideration on 27.09.2016.


(Ina Malhotra)
Member Judicial